

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No: 237 /GS

Dated: 01.09.2020

Recusals

- 1) In the event of a recusal by a judge from hearing a matter, it shall be the responsibility of the Bench Secretary of the Bench to forthwith inform the Registrar Judicial/Registrar Listing of the recusal and the next date in the case. A copy of the order shall be sent by the Bench Secretary to the Registrar Judicial/Registrar Listing for taking action.
- 2) The Registrar Judicial/Registrar Listing shall, at the earliest, obtain orders from the Chief Justice for marking the case to another Bench to enable its listing on the date fixed.

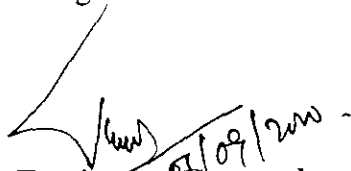
Sd/-
(Gita Mittal)
Chief Justice

No: 5010-45/GS

Dated: 01.09.2020

Copy of the above forwarded to:

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
- 2) Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
- 3) Registrar Vigilance, High Court of J&K, Srinagar.
- 4) Registrar Rules, High Court of J&K, Srinagar.
..... for information.
- 5) Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- 6) General Secretary, J&K High Court Bar Association, Jammu/Srinagar.
- 7) Joint Registrar, Judicial/Protocol, High Court of J&K, Srinagar/Jammu.
..... for information.
- 8) All the Bench Secretaries of the High Court of Jammu and Kashmir.
....for information and compliance.
- 9) CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.


Registrar General